

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

CP (IB) No. 134/Chd/Chd/2023

IN THE MATTER OF
Aditya Birla Finance

...Petitioner-Financial Creditor

Versus

Talwandi Estates Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 15.05.2024

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 02.07.2024.

Sd/-

Court Officer